



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No. 882/2018**

**This the 28<sup>th</sup> day of January, 2020**

**Hon'ble Mrs. Aradhana Johri, Member (A)**

1. Sh. Ahivaran Singh Group 'C'  
Aged about 65 years,  
S/o Late Sh. Ram Lal Singh.  
Permanent R/o H.No. 36,13,  
Roadways ke Peeche,  
Gangeshwar Colony, Kasganj-207123,  
Present Address: B-Block, Gali No. 15,  
Khajoori Khas, New Delhi-110094
2. Sh. Ram Bhajan, Group 'C',  
(Aged about 63 years),  
S/o Late Sh. Jeewan Lal,  
Permanent R/o Lalpur Nai Basti,  
Holi Chaurahan, Gali No. 2, H.No. H/28,  
Kasganj-207123.  
Present address: C/o Smt. Kamkesh,  
Gali No. 2 Makan No. 102, Karawal Nagar,
3. Sh. Yogendra Pal Singh, Group 'C'  
Aged about 71 years  
S/o late Sh. ChirANJI Lal,  
Permanent R/o Vill & PO-Jatipura,  
Teh. Goverdhan, Distt. Mathura,  
PIN-281502 (Uttar Pradesh), M-8979868719  
Present address: K-328, Gali No. 5 Ram Nagar,  
Mainduli Road Shahdra Ext. Delhi\
4. Sh. Murari Lal, Group 'C'  
Aged about 64 years  
S/o Late Khunni Lal,  
Permanent R/o H.No. 15, Gayatri Nagar,  
Gali No. 8, Near Kamakhya Devi Mandir,  
Air Force gate, Izzat Nagar, Bareilly-245122  
Present address: C/O Mr Anil, J-113,  
Jahangir Puri Near Hum Tempo,



Transport Delhi-110033

(By Advocate: Mr Somanth Bhattacharya)

## VERSUS

1. Union of India  
Through Secretary,  
Railway Board, New Delhi.
2. General Manager,  
North Eastern Railway,  
Gorakhpur
3. Chief Personnel Officer.  
North Eastern Railway,  
Gorakhpur
4. Divisional Railway Manager,  
North Eastern Railway,  
Izzat Nagar, Bareily
5. Sr. Divisional Personnel Officer  
North Eastern Railway,  
Izzat Nagar, Bareily

... Respondents

(By Advocate: Mr Shailender Tiwary)

## **O R D E R (O R A L)**



### **Hon'ble Ms. Aradhana Johri, Member (A):**

Mr Somanth Bhattacharya, learned counsel appeared on behalf of the applicants. Mr Shailender Tiwary, learned counsel appeared on behalf of the respondents.

2. Learned counsel for applicants has pleaded that he will be satisfied if respondents are directed to dispose the representations of applicants, which have been given on different dates in October, 2017 and are at Annexure A1(Colly). The competent authority is respondent no. 4 i.e. Divisional Railway Manager, North Eastern Railway, Izzat Nagar, Bareily. Accordingly, this OA is disposed of with the direction to respondent no. 4 to decide the representations of the applicants and pass appropriate and reasoned orders as per rules and law within a period of three months from receipt of a certified copy of this order. It is clarified that this Court is not entering into the merits of the case nor is this to be construed as any liberty granted on the issue of limitation.

**(Aradhana Johri)**

**Member (A)**

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